
9 Ind. Cas. 114

Calcutta High Court

Case No: None

Darsing Nakma

APPELLANT

Vs

Emperor

RESPONDENT

Date of Decision: Dec. 15, 1910

Citation: 9 Ind. Cas. 114

Hon'ble Judges: Sharf-ud-Din, J; Holmwood, J

Bench: Division Bench

Judgement

1. It is clear from the rules framed under the Assam Regulation that we have no jurisdiction to deal with this matter. It appears that the petty

Magistrates who are known as Laskars and who appear to be nothing but tribal Chiefs have jurisdiction to grant compensation for any kind of

affront committed in connection with any petty complaint. A fortiori the Magistrate had full jurisdiction to do the same. In fact calling it fine makes

no difference as the Code of Criminal Procedure is not in force in those districts.

2. The rule is discharged.